

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 784 OF 2024**

IN THE MATTER OF:

Digambar Prasad

Applicant

Versus

State of Uttarakhand

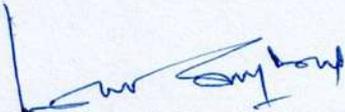
Respondents

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Place: Delhi

Date: 02.04.2025


Filed by: Adv. Mohit Singhal

On behalf of Central Pollution Control Board

**Joint Inspection Report
of
M/s Indian Drugs and Pharmaceuticals Ltd., Rishikesh,
Dehradun, Uttarakhand**

**In the matter of
Digambar Prasad
Vs.
State of Uttarakhand
[O.A. No. 784/2024]**

**-Prepared by-
The Joint Committee of
District Magistrate, Dehradun,
Uttarakhand Pollution Control Board (UKPCB),
Central Pollution Control Board (CPCB) &
Department of Pharmaceuticals**

**Constituted by the
Hon'ble National Green Tribunal**

INSPECTION REPORT IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 07.08.2024 IN ORIGINAL APPLICATION NO. 784/2024 IN THE MATTER OF DIGAMBAR PRASAD VS STATE OF UTTARAKHAND

1. SUBJECT MATTER

Matter: Original Application no. 784/2024 titled Digambar Prasad Vs State of Uttarakhand

Subject: Compliance report of Hon'ble NGT order dated 07.08.2024 in OA No. 784/2024 in the matter of Digambar Prasad Vs State of Uttarakhand in reference to grievance registered in exercise of suo-moto jurisdiction on a letter petition dated 21.10.2023, received from Digambar Prasad, a resident of Indian Drugs and Pharmaceutical Limited (hereinafter referred as 'IDPL'), Rishikesh.

2. HON'BLE NGT ORDER DATED 07.08.2024 IN OA NO. 784/2024

Hon'ble NGT in OA No. 784/2024 in the matter of Digambar Prasad Vs State of Uttarakhand directed the following vide its order dated 07.08.2024 (copy of order placed at **Annexure-I**):

"5. We accordingly constitute a Joint Committee comprising of District Magistrate, Dehradun, Uttarakhand State Pollution Control Board, Central Pollution Control Board and representative of Department of Drugs of Pharmaceuticals Government of India.

6. Central Pollution Control Board shall be the Nodal Agency for coordination and compliance of this order.

7. The above Committee shall visit the site, collect relevant information and if finds that disposal of antibiotics and other chemicals pharmaceuticals etc., are not in accordance with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016, appropriate remedial, punitive and preventive action shall be taken in accordance with law within three months.

8. A compliance Report shall be submitted with Registrar General of this Tribunal who may place the matter before the Bench, if finds any further order, necessary.

9. With the above direction, this Original Application is disposed of."

2.1. ISSUES HIGHLIGHTED IN OA NO. 784/2024

In the petition, it is mentioned that M/s Indian Drugs and Pharmaceutical Limited (IDPL), Rishikesh, Dehradun, Uttarakhand is lying closed since long and its rehabilitation & resumption could not be successful despite several efforts. Currently, the plant is undergoing a dismantling/demolition process. The petition highlights the following issues:

- a. It is emitting poisonous gases having toxic effects due to chemicals and antibiotics affecting fertility of agriculture land
- b. There is presence of radioactive substances which is also injurious to the ecology; and in totality, causing health hazards to local people.
- c. The matter may be looked into by the local authorities and Statutory Regulator to verify the status of the discharge of antibiotics and other chemicals in the course of demolition/dismantling of the unit so far, in accordance with the environmental law. If any violation of environmental laws in discharge of such material observed, local authorities and Statutory Regulator would take appropriate remedial action in accordance with law.

3. COMPLIANCE REPORT

In compliance of Hon'ble NGT order dated 07.08.2024 and to verify the factual status of the aforementioned issues, a joint committee comprising of Shri Savin Bansal, IAS, District Magistrate, Dehradun, Shri Jai Bharat Singh, Additional District Magistrate, Dehradun, Ms. Smrita Parmar, Sub District Magistrate, Rishikesh, Dehradun, Shri Ashutosh Kumar, Assistant Professor, Department of Pharmaceuticals (Department of Pharmacology & Toxicology, National Institute of Pharmaceutical Education & Research (NIPER) S.A.S. Nagar), Ms. Reena Satavan, Scientist 'E', Central Pollution Control Board (CPCB), Delhi, Dr. R. K. Singh, Scientist 'D', CPCB, Delhi and Ms. Sristi, Scientific Assistant, Regional Office-Dehradun, Uttarakhand Pollution Control Board (UKPCB) carried out inspection of M/s Indian Drugs and Pharmaceutical Limited (IDPL), Rishikesh, Dehradun, Uttarakhand on surprise basis on 12th December, 2024. The joint committee carried out following activities:

- a. Interaction with the complainant, Mr. Rachpal Singh, in the matter of O.A. No. 784/2024;
- b. Site visit of M/s IDPL, Rishikesh (Uttarakhand);
 - ✓ Assessment of groundwater quality by collecting sample from borewell;
 - ✓ Collection of sample from Sewage Treatment Plant (STP) for compliance verification
- c. Visit to fire incident site as per interaction with the complainant

- d. Collection of information about disposal of antibiotics & other chemicals pharmaceuticals and verification in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and

3.1. INTERACTION WITH THE COMPLAINANT IN OA NO. 784/2024

The joint committee visited IDPL, Rishikesh on December 12, 2024 and interacted with the complainant, Mr. Rachpal Singh, a resident of IDPL colony, Rishikesh. Other than complainant, few other residents of IDPL colony were also present at the time of visit. During the interaction, the complainant provided the following information:

- a. Hazardous waste was stored within the Unit's premises (geographical coordinates- 30.069452, 78.256144) and a fire incident occurred at this storage site on June 18, 2024.
- b. The complainant highlighted the potential impact of emissions from IDPL, Rishikesh on the fertility of nearby agricultural land. He attributed this to the release of toxic gases, chemicals, and antibiotics. However, no specific details or evidence regarding the agricultural land affected near the IDPL plant were provided.
- c. When asked about the alleged radioactive effects mentioned in the complaint, Mr. Rachpal Singh emphasized that some medicines might have radioactive effects, which could pose health risks to local residents and negatively impact the surrounding ecology. In response, the unit representative clarified that since 1996, the plant had functioned solely as a formulation unit, which ceased operations in 2019. They further explained that formulation processes do not involve any activity which may cause radioactive pollution in any way.

To address the concerns raised by the complainant and to assess the potential environmental and health hazards associated with the disposal of biomedical waste (i.e., antibiotics & other chemicals pharmaceuticals) by IDPL, Rishikesh, the joint committee conducted the site visit, ground water sample collection from the borewell for assessment of groundwater quality & to assess the extent of sub-surface groundwater contamination (if any), sample collection from Sewage Treatment Plant (STP) for compliance verification and also carried out visit of the site where fire incident happened on 18.06.2024. Details about the same are placed in the relevant sections.

- ii The Union Cabinet declared the company closed on December 28, 2016, and production at the formulation plant stopped in October 2019. Last batch was packed in August, 2019 and dispatched to Ministry of Health and Family Welfare in October, 2019.

POST-CLOSURE DEVELOPMENTS:

- i Following the plant's closure, a letter was issued by the Joint Secretary, Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, Government of India, to the Secretary (Tourism), Government of Uttarakhand, regarding the transfer of IDPL Rishikesh land to the Uttarakhand Government. In subsequent meetings, it was decided that the land would be transferred on an “as-is-where-is” basis.
- ii The lease period for the IDPL land expired on November 28, 2021. The Forest Department of Uttarakhand sealed the plant, fire station, and guest house on September 1, 2023, and took possession of these premises. Other facilities, including the administration block, water intake plant, water purification plant (WPP), and biological treatment plant (BTP), were sealed on September 22, 2023. Electricity supply (from Sub Station DS-II) to the plant and township was also disconnected by Uttarakhand Power Corporation Limited (UPCL).
- iii The Hon’ble High Court of Uttarakhand, Nainital issued orders on September 29, 2023, to ensure basic amenities such as electricity, water, and sewage treatment. Facilities providing these amenities were reopened temporarily by the Forest Department for compliance. On March 19, 2024, the administration block was reopened to facilitate the transfer of records to IDPL, Gurugram. The possession of the block was retaken by the Forest Department on May 11, 2024.
- iv A major fire broke out within the plant premises on June 18, 2024, and was extinguished by forest personnel.

STATUTORY REQUIREMENTS

- i Previous Consolidated Consent under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 was valid up to 31.03.2023. Copy of CCA is placed at **Annexure-III**.

- ✓ Consolidated Consent under the Water (Prevention & Control of Pollution) Act, 1974 was valid for manufacturing of Capsules-50 Million nos./Month & Tablets-80 Million Nos./month and for discharge of 0.8 KLD of treated industrial effluent and 4000 KLD of treated sewage.
- ✓ Consolidated Consent under the Air (Prevention & Control of Pollution) Act, 1981 was valid for stack attached to a D.G. set of 380 KVA capacity.
- ✓ Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 was granted for generation, collection and storage of hazardous waste within factory premises for following category of wastes:

Sr. No.	Category (Schedule-I /Schedule-II)	Quantity of waste for which authorization issued (MTA)	Mode of Disposal
1.	Schedule I – 28.4 (Off Specifications Products)	0.300	Recyclable
2.	Schedule I – 28.5 (Date Expired products)	0.500	Recyclable
3.	Schedule I – 35.3 (ETP sludge)	2.00	Secure Landfill
4.	Schedule I – 5.1 (Used oil)	7.2	Recyclable

- c. Documents related to biomedical waste (i.e., expired tablets/capsules/injections/syrups/creams/pouches) transportation and final disposal were provided. The last stock of raw materials is sealed inside the central store and now under the Forest Department's possession.

3.2.1 ASSESSMENT OF GROUNDWATER QUALITY

- As informed during visit, the IDPL township is comprises of 2,700 residential quarters and currently approximately 1,200 families are residing there.
- For fresh water requirement of IDPL township, the unit has one operational borewell (geographical coordinates-30.086286, 78.266865) which is located at @0.5 km away from the plant. The fresh/ground water abstracted from the borewell is first stored in a tank with a capacity of 150,000 litres and supplied to the township through an underground pipeline system.

- As per information received from the unit representative of IDPL, Rishikesh, this borewell was commissioned in 1960s and at that time such licensing/compliance was not required. Hence, they do not have any information regarding the same (i.e., valid NOC from CGWA/SGWA).
- A groundwater sample was collected and submitted at the CPCB laboratory for analysis of the groundwater quality and assess the extent of sub-surface groundwater contamination, if any. The laboratory analysis results are tabulated below:

S. no.	Parameter	Value	Drinking Water-Specification IS 10500:2012 (Permissible limit)
1.	pH	7	6.5-8.5
2.	Colour (Hazen)	BDL	15
3.	COD (mg/L)	BDL	-
4.	Total alkalinity (mg/L)	121	600
5.	Total hardness (mg/L)	109	600
6.	TDS (mg/L)	218	2000
7.	NO ₃ -N (mg/L)	0.98	45
8.	Fluoride (mg/L)	0.21	1.5
9.	Chloride (mg/L)	8	1000
10.	Sulphate (mg/L)	28	400

- As per the analysis result of sample collected from the borewell, it is meeting the drinking water standards (IS 10500:2012).

3.2.2 SEWAGE TREATMENT PLANT

- The plant had a Biological Treatment Plant (BTP) with treatment capacity of 14000 m³/day i.e., 14 MLD for treatment of sewage as well as industrial effluent generating from the manufacturing operations.
- As informed, after shut down of manufacturing process in 2019, this BTP was repurposed as a Sewage Treatment Plant (STP) to treat sewage generated from the residential quarters (**Figure 3**).
- As reported by Unit's representative, presently, there are approximately 1200 families living in the IDPL township, Rishikesh. The estimated sewage generation is approximately 0.39 MLD.
- STP was visited by the joint committee and following observations were made:

- i STP is based on Activated Sludge Process and its treatment scheme involves: Inlet → Screens → Sand Trap → Primary Settling Tank → Aeration Tank → Secondary Settling Tank → Chlorine Contact Tank → Outlet.
- ii On the day of visit, the STP was found non-operational due to electricity disconnection. At inlet channel of STP, no waste water flow was observed. Stagnant wastewater was observed in the treatment units of the STP, hence to verify the characteristics of the wastewater stored in the STP, a sample was collected from chlorine contact tank and submitted to the CPCB laboratory for analysis.
- iii Logbook data of STP was provided from 19.08.2024 to 23.11.2024 and as informed by the STP operator during visit, the electricity supply to the STP was disconnected by the electricity department since then i.e., last week of November, 2024. As per the logbook data submitted, the sewage received at the STP was approximately 1 MLD.
- iv As informed, treated sewage of STP is discharged into IDPL drain, however on the day of visit the final outlet channel of STP was found dry and no flow of treated sewage/no discharge into the recipient water body/drain was observed.
- v The laboratory analysis results of sample collected from chlorine contact tank are tabulated below:

Sr. No.	Parameter	Value
1.	pH	8.8
2.	Color (Hazen)	BDL
3.	COD (mg/l)	90
4.	BOD (mg/l)	16
5.	TSS (mg/l)	37
6.	NO ₂ -N (mg/l)	BDL
7.	NO ₃ -N (mg/l)	2.46
8.	SO ²⁻ (mg/l)	2
9.	Total Phosphorus (mg/l)	1.09

As per the analysis result of sample collected from chlorine contact tank of STP, the values are showing BOD-16 mg/l and COD-90 mg/l, which is not indicating typical sewage characteristics, thus it can be concluded that the sewage generated from the IDPL township is

not being treated in STP. Therefore, the possibility of discharge of untreated sewage into the recipient water body cannot be ruled out.

3.2. VISIT TO THE FIRE INCIDENT SITE AS PER INTERACTION WITH THE COMPLAINANT

- As per the information received from the complainant during interaction, a fire incident was happened on 18.06.2024 at biomedical waste storage site, located within the plant premises (geographical coordinates-30.069452, 78.256144). The joint committee visited this site where the fire incident occurred (**Figure 2**).
- It was observed that approximately 25-30 kg of ash, 20-25 kg of half burnt empty medicine strip/rolls and significant number of empty medical vials scattered on approximately 70-80 sq. meter of area. It was informed by the unit representative that, only empty medicine strips/rolls and some empty medical vials were stored at that site and due to temperature variations, the fire incident happened on 18.06.2024.
- During visit, sample of empty medicine strip (01 no.) was collected and submitted to laboratory at National Institute of Pharmaceutical Education & Research (NIPER) S.A.S. Nagar, Mohali (Punjab) for analysis of Active Pharmaceutical Ingredient (API).
- These collected medicine strips during the visit were labelled as i. MALA-D and ii. Losartan (25mg). LC-ESI QTOF Mass Spectroscopy was used for analysis of the presence of peaks corresponding to losartan, levonorgestrel, or ethinyl estradiol components in the samples prepared from these specimens. As per the analysis results, there were no APIs present in the collected strips. (Detailed analysis report is placed at **Annexure-IV**).

3.3. DISPOSAL OF ANTIBIOTICS & OTHER CHEMICALS PHARMACEUTICALS

- The joint committee visited the Unit's premise to assess, if the disposal of hazardous waste/biomedical waste is in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016 or not. During visit, following were observed:
 - a. A significant quantity of packaging material was stored inside a building within the Unit's premises (**Figure 4**).
 - b. The warehouse and stores were sealed and as informed by IDPL representatives were used to house the formulations/raw materials when IDPL was operational.

- c. The medicine storage area and packing & filling points were found in closed condition (**Figure 5**).
- d. The unit has submitted a letter dated 05.04.2024, for confirmation of transfer of approximately 70 MT of expired medicines/drugs from IDPL, Rishikesh plant to IDPL, Gurgaon plant for its final disposal in accordance to the Biomedical Waste Management Rules, 2016. Copy of letter placed at **Annexure-V**.
- ✓ For Collection, Transport, Treatment and Disposal of approximately 70 MT of expired medicines/drugs, the unit awarded the work to M/s Synergy Waste Management (P) Ltd., Hisar, Haryana (a waste management company) vide their letter dated 19.09.2024. Copy of award of work submitted by the unit, placed at **Annexure-VI**.
 - ✓ M/s Synergy Waste Management (P) Ltd., Hisar, Haryana is an occupier/operator of a facility located at Plot No. 168, Sector-27-28, HUDA Industrial Area, Hisar and has obtained valid authorization under the Bio medical waste management Rules, 2016 from Haryana State Pollution Control Board (HSPCB), which is valid from 01.04.2021 to 30.09.2025. Copy of valid authorization under the Biomedical Waste Management Rules, 2016 is placed at **Annexure-VII**.
 - ✓ M/s Synergy Waste Management (P) Ltd., Hisar, Haryana provided disposal certificate i.e., approximately 70 MT of expired medicines/drugs received from M/s IDPL (in Oct-2024 & Nov-2024) was incinerated/autoclaved/shredded and disposed off during Oct-2024 & Nov-2024, in accordance with the Bio medical waste management Rules, 2016. Copy of the provided disposal certificates is placed at **Annexure-VIII**.

In view of the documents submitted by the unit, disposal of biomedical waste i.e., approximately 70 MT of expired medicines/drugs, found in accordance with the Biomedical Waste Management Rules, 2016.

4. CONCLUSIONS

- a. Manufacturing activities at IDPL, Rishikesh, ceased in 2019. The plant is not engaged in any production activity since 2019 and its premises including various facilities, have been taken over by the Forest Department, Uttarakhand.

- b. Packaging material i.e., empty medicine strips & vials were observed to be stored within the premises and a fire incident on 18.06.2024 led to burning of empty medicine strips and medical vials. Laboratory analysis results of collected samples indicated no detectable Active Pharmaceutical Ingredients (APIs).
- c. The complainant's concerns about radioactive substances were assessed. As the plant's operations since 1996 were limited to formulation activities, which do not involve radioactive materials, no evidence of radioactive pollution was found.
- d. IDPL Rishikesh has safely disposed off approximately 70 MT of expired medicines/drugs through M/s Synergy Waste Management (P) Ltd., Hisar, Haryana during Oct-2024 & Nov-2024, as per the Biomedical Waste Management Rules, 2016.
- e. Groundwater quality meets the drinking water standards (IS 10500:2012).
- f. No direct discharge of sewage into the River Ganga was observed during the visit, however the non-functional STP possess potential risks of untreated sewage discharge. Hence, the unit shall ensure discharge of sewage generating from the IDPL township after treating it through STP.

5. RECOMMENDATIONS

Based on the visit, the committee made the following recommendations:

- a. **Regular Operation and Maintenance of STP:** The IDPL/Forest Department must ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances. UKPCB shall ensure regular operation and maintenance of the STP.
- b. **Disposal of Ash from Fire Incident Site:** The ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises must be disposed of in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016, under supervision of UKPCB.
- c. **Management of Stored Packaging Waste:** All stored packaging waste should be disposed of following the Solid Waste Management Rules, 2016, as well as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.
- d. **Handling of Stored Raw Materials and Products:** UKPCB shall verify storage of raw material or product inside the plant. If UKPCB find any raw material or product

storage in the plant, then it must be managed and disposed off in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.

FIGURES:

Figure 1: Non-operational Active Pharmaceutical Ingredient (API) plant



Figure 2: Photographs of site located inside of the factory premises, where fire incident happened on June 18, 2024 (Latitude: 30.069452, Longitude: 78.256144)







Figure 3: Photographs of non-functional STP located inside premises of IDPL, Rishikesh

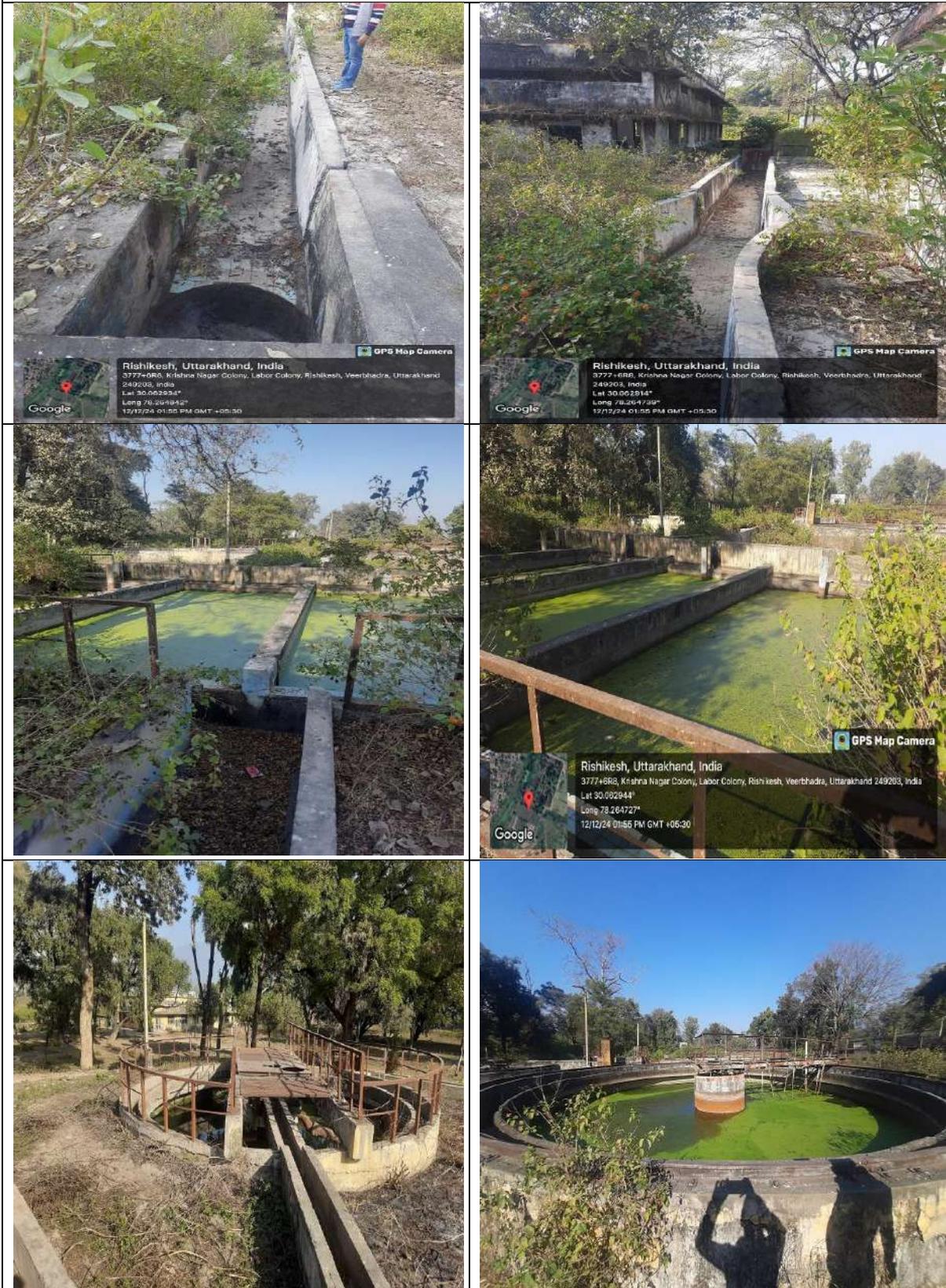


Figure 4: Stored packaging material in a building

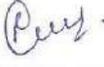
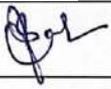


Figure 5: Closed medicine storage area and packing and filling point



JOINT COMMITTEE:

During visit, following representatives were present from the respective departments:

S. no.	Name and designation of committee member	Organization	Signature
1.	Shri Jai Bharat Singh, Additional District Magistrate, Dehradun	District Administration, Dehradun	
2.	Ms. Smrita Parmar, Sub District Magistrate, Rishikesh, Dehradun	District Administration, Dehradun	
3.	Shri Ashutosh Kumar, Assistant Professor,	Department of Pharmaceuticals (Department of Pharmacology & Toxicology, National Institute of Pharmaceutical Education & Research (NIPER) S.A.S. Nagar)	
4.	Ms. Reena Satavan, Additional Director & Scientist 'E'	Central Pollution Control Board	
5.	Dr. R. K. Singh, Scientist 'D'	Central Pollution Control Board	
6.	Ms. Srishti, Scientific Assistant	Regional Office-Dehradun, Uttarakhand Pollution Control Board	

Item No.04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.784/2024

Digambar Prasad

Applicant

Versus

State of Uttarakhand

Respondent

Date of hearing: 07.08.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): Mr. Rachhpal Singh Saini, Applicant in Person (through VC)

ORDER

1. This Original Application (hereinafter referred to as '**OA**') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on a letter petition dated 21.10.2023, received from Digambar Prasad, a resident of Indian Drugs and Pharmaceutical Limited (hereinafter referred to as '**IDPL**'), Rishikesh.

2. Complainant has said that IDPL is lying closed since long and its rehabilitation and resumption could not be successful despite several efforts. Now the plant is under dismantling/demolition process. It is emitting poisonous gases having toxic effects due to chemicals and antibiotics affecting fertility of agriculture land; there is presence of

radioactive substances which is also injurious to the ecology; and in totality, causing health hazards to local people.

3. *Ex-facie*, we find that the complainant is basically aggrieved due to continuous closure of IDPL and failure in its resumption/rehabilitation.

4. So far as the discharge of antibiotics and other chemicals in the course of demolition/dismantling of the unit is concerned, in our view, the matter can be looked into by the local authorities and Statutory Regulator and if they find any violation of environmental laws in discharge of such material, would take appropriate remedial action in accordance with law.

5. We accordingly constitute a Joint Committee comprising District Magistrate, Dehradun, Uttarakhand State Pollution Control Board, Central Pollution Control Board and representative of Department of Drugs of Pharmaceuticals Government of India.

6. Central Pollution Control Board shall be the Nodal Agency for coordination and compliance of this order.

7. The above Committee shall visit the site, collect relevant information and if finds that disposal of antibiotics and other chemicals pharmaceuticals etc., are not in accordance with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016, appropriate remedial, punitive and preventive action shall be taken in accordance with law within three months.

8. A compliance Report shall be submitted with Registrar General of this Tribunal who may place the matter before the Bench, if finds any further order, necessary.

9. With the above direction, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr.Afroz Ahmad, EM

August 07, 2024
Original Application No.784/2024
M

Chronology of IDPL, Rishikesh

Brief History of IDPL Rishikesh: IDPL Rishikesh Plant is located in Haridwar-Shri Badrinath Highway on the periphery of Rishikesh in Uttarakhand state in the serenity of mountainous landscape on the bank of Holy river Ganga. IDPL Rishikesh comprising Plant and township is spread over a vast 833.878 Acres of land and is well connected with road, railway and air. The scenario offers greenery, climes and non-polluted air. The plant was commissioned in 1967 and had largest antibiotics, fermentation facility with 44 Nos. of fermenters of 50 m cubic meter capacity for penicillin-G, tetracycline, oxytetracycline and streptomycin etc. and their production facilities.

After stoppage of bulk drug production in 1996, only formulation manufacturing facilities were in operation from 2006 and nearly 50 formulations were producing.

1996- Bulk production of APIs was stopped.

2003- Maas VRS in the organization & approx. 1825 employees were relived under the scheme.

2006- Formulation manufacturing facilities were started and about 50 Nos. formulations of wide therapeutic range were produced with Schedule-M parameters. Two out four section with general tablet section & non-beta lactum sections with WHO-GMP compliant were revived. COOPs were obtained for four products and the production of above formulations was continued upto 2019.

2016- The Company was declared closed as per decision taken by Union Cabinet on 28.12.2016.

2019- Production was stopped in October 2019.

2020-

(i) A letter was written by Sh. Rajneesh Tingal, Joint Secretary, Dept. of Pharmaceuticals, MoC&F, GOI to Secretary (Tourism), Govt. of Uttarakhand reg. transfer of IDPL Rishikesh land to Govt. of Uttarakhand.

(ii) It was decided in the meeting held between Secretary, Dept. of Pharmaceuticals, MoC&F and Chief Secretary, Govt. of Uttarakhand through video Conferencing for transfer of IDPL Land to Uttarakhand Govt. in one go on 'as is where is basis'.

(iii) On the remaining employees were relived under Voluntary Retirement Scheme on 30.06.2020.

2021- The lease period of IDPL Rishikesh land was expired on 28.11.2021.

2023-

(i) The Plant, Fire Station and Guest House were sealed by Forest Dept. of Uttarakhand Govt. and taken over the possession of these premises on 01.09.2023.

(ii) On 22.09.2023, Administration Block alongwith Water In- take Plant, Water Purification Plant (WPP) and Biological Treatment Plant (BTP) were also sealed. Electricity supply from Electricity Sub Station (DS-II) providing electricity supply to plant & township was also disconnected and Forest Dept. took over their possession.

- (iii) After Judgement passed by Hon'ble High Court of Uttarakhand, Nainital on dated 29.09.2023, the basic amenities (Electricity, Water & sewage treatment) were to be provided by IDPL hence facilities providing these amenities were reopened by Forest Dept. for the compliance of the orders.

2024-

- (i) On 19th March 2024, Administration Block of IDPL was also reopened after orders passed by Hon'ble High Court for shifting of records to Gurugram and after complete transfer of records the possession over Administration Block was taken back by Forest Dept. on 11.05.2024. Since then the possession over Plant, Administration Block and other buildings i.e. guest house, fire station is with Forest Dept.
- (ii) On 18th June 2024, a massive fire broke out inside the plant premises, later it was extinguished by forest personnel.
- (iii) Facilities providing basic amenities such as Water In- take Plant, Water Purification Plant (WPP) and Biological Treatment Plant (BTP) and Electrical Sub- station was run by IDPL, Virbhadra but on 26.11.2024 the power supply to the Biological Treatment Plant (BTP), Water Purification Plant (WPP) and Water In- take, Plant was stopped by UPCL. Due to which sewage/effluent treatment and water supply got affected. The electricity supply to township area has also been taken over by UPCL.



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.ukpcb.ug.gov.in, E-mail : mulpcb@yahoo.com

UKPCB/HO/Con/I-19/2022/ 533

Date: 30/05/2022
REGD. POST

To,
 M/s Indian Drugs and Pharmaceuticals Ltd.,
 Virbhadra, Rishikesh,
 Distt- Dehradun.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 6042	Application No. - 1798865
CCA (Renewal)	
Date :- 30.03.2022	

CCA is hereby granted to M/s Indian Drugs and Pharmaceuticals Ltd located at Virbhadra, Rishikesh, Distt- Dehradun subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 5781.17 laes :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Capsules	50 Millions Nos.	Capsules	50 Millions Nos.
2	Tablets	80 Millions Nos.	Tablets	80 Millions Nos.

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	0.8	0.8
Sewage	4000	4000

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Compulsory Parameters		
I	pH	Between 6.0 to 8.5

2	Oil & grease	Not to exceed	10mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250mg/l
5	Total Suspended solids	Not to exceed	100 mg/l
6	Bioassay Test	Not to exceed	90% survival of fish after first 96 hours in 100% effluent.
Additional Parameters			
1	Mercury	Not to exceed	0.01
2	Arsenic	Not to exceed	0.20
3	Chromium	Not to exceed	0.10
4	Lead	Not to exceed	0.10
5	Cyanide	Not to exceed	0.10
6	Phenolics (C6H5OH)	Not to exceed	1.0
7	Sulphides (as S)	Not to exceed	2.0
8	Phosphate (as P)	Not to exceed	5.0

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (380 KVA) x 1	4	Diesel	-	Natural Draft	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

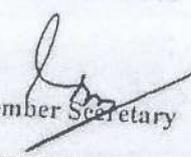
4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-
- The Factory Manager of M/s LD.P.L., Dehradun is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
 - The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 28.4	0.300	Recyclable
2	Schedule I - 28.5	0.500	Recyclable
3	Schedule I - 35.3	2.00	Secure land fills.
4	Schedule I - 5.1	7.2	Recyclable

- The authorization shall be in force for the period upto 31.03.2023.
- The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for Pharmaceutical Formulation Process only.
6. Compulsory documents to be submitted by the Industry/Unit :-
- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


Member Secretary

Copy to: Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Dehradun for information and compliance of the same.

Environment Engineer

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made there under.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. The unit shall comply all the conditions mentioned in Doon Valley Notification-1989 as amended on 2020.
13. Unit has to comply all the directions/orders of Hon'ble Court and Hon'ble NGT and the directions of Central Pollution Control Board as applicable.
14. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.
15. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.


Environment Engineer

**Dr. Sukhendu Nandi**

Assistant Professor

Department of Pharmaceutical Analysis

To Whom It May Concern

Sample: The samples were collected from the Site visit of M/s Indian Drugs and Pharmaceutical Limited (IDPL) Rishikesh in compliance with the Hon'ble NGT order dated 07.08.2024 in the matter of Digambar Prasad Versus State of Uttarakhand in OA no. 784/2024-reg on 12 Dec 2024. The samples were submitted for Analysis

Sample collection from the specimen received in a sealed envelope. There were strips with label i. Mala-D ii. Losartan 25 mg inside the sealed envelope.

Sample processing:

To extract Losartan and Mala D (levonorgestrel and ethinyl estradiol) from randomly collected drug stripes for LC-HRMS analysis, the stripes were cut into small pieces (1–2 cm²) and weighed accurately. ACN: water (70:30, v/v) and H₂O (100 %) were selected as the solvent based on the drugs' solubility. The pieces were placed in a clean container, and sufficient solvent was added to submerge them fully. The mixture was sonicated for 30 minutes to facilitate the release of the drugs from the polymer matrix. After extraction, the solution was filtered through a 0.22 μm syringe filter to remove any undissolved materials. The filtered extract was directly analyzed using LC-HRMS

Analytical technique used: LC-ESI-QTOF Mass Spectrometry

Parameters for analytical testing:

A reverse-phase C18 column was used with a mobile phase consisting of water with 0.1% formic acid (A) and acetonitrile with 0.1% formic acid (B). A gradient elution was performed, starting with 30% B and increasing to 90% B over 15 minutes. The HRMS operated in positive electrospray ionisation (ESI+) mode with a mass range of 200–600 m/z.

Results: After processing the drug stripes and analyzing the filtered extract using LC-ESI-QTOF Mass Spectrometry, no peaks corresponding to losartan, levonorgestrel, or ethinyl estradiol were observed in the chromatograms. Despite using optimised extraction conditions (ACN:water 70:30, v/v, and water 100%) and analytical parameters, no significant molecular ion peaks for losartan (m/z ~423.2), levonorgestrel (m/z ~313.2), or ethinyl estradiol (m/z ~297.2) were detected.

Observation: The absence of Drug peak indicates that there was no API present in the samples.

Sincerely

Sukhendu Nandi

Assistant Professor and German (DAAD) Research Ambassador

Department of Pharmaceutical Analysis

NIPER Mohali, 160062 Mohali, Punjab



इण्डियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

वीरभद्र - 249 202, ऋषिकेश (उत्तराखण्ड)

INDIAN DRUGS & PHARMACEUTICALS LIMITED

(A Govt. of India Undertaking)

Virbhadra - 249 202, Rishikesh (Uttarakhand)

CIN : U24231HR1961GOI003418

फोन : कार्यालय (Phone: Office) :
0135-2450301, 2450302, 2450567

फैक्स (Fax) :

0135-2450176

वेब साईट (Website) :

www.idplindia.in

IDP(R)/Virbhadra/Disposal/2024

Dated: 05.04.2024

To,

The Senior Manager (Quality Control)/ Factory Manager,
IDPL Plant Gurgaon, Dundahera,
Gurgaon (Haryana)

Subject: Confirmation of Products from the list as sent by IDPL Gurgaon Plant to IDPL Virbhadra Rishikesh Plant.

Respected Sir,

With reference to the cited subject, the "product list" of expired goods sent from different C & FA received at IDPL Plant Gurgaon it is humbly submitted that those products which belong to IDPL Rishikesh Plant in the list has been shortlisted.

A fresh "product list" after shortlisting done by IDPL Virbhadra Rishikesh is submitted for your ready reference. The weight of these expired goods is shall be approx. 70 tones. These expired goods may please be disposed- off following due procedure.

Submitted for your kind consideration and necessary action for disposal of expired products at IDPL Gurgaon only.

Thanks & Regards,

(Amit Sharma)
Manager, Incharge-Plant

Yours faithfully,

(R.K. Singhal)

Dy. Manager (Elect.)/Factory Manager

हैड ऑफिस : स्कोप कॉम्प्लैक्स, कोर-6, प्रथम तल, 7-लोधी रोड, नई दिल्ली -110 003

Head Office : SCOPE Complex, Core-6, 1st Floor, 7-Lodhi Road, New Delhi-110 003

फोन Tel. : 011-24364340, फैक्स Fax. : 011-24364341

रजिस्टर्ड ऑफिस : आई.डी.पी.एल. कॉम्प्लैक्स, दिल्ली-गुडगाँव रोड, डुण्डाहेड़ा, गुडगाँव-122 016 (हरियाणा)

Regd. Office : IDPL Complex, Delhi-Gurgaon Road, Dundahera, Indl. Area, Gurgaon-122 016 (Haryanan)



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

गुडगांव प्लांट:

पुराना दिल्ली गुडगांव रोड, डुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/फैक्स (कार्यालय) : 0124-2455519 फोन : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DUGS DISPOSAL/01/2024/...076

Date : 19/09/2024

To,
M/s SYNERGY WASTE MANAGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Reg. Office: 517-518, 5th Floor, D-Mall
Sector-10, Rohini, New Delhi-110085
Tel: 011-27933371 , E mail:info@synergyworld.co.in

Subject: Award of Work for "Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Plant Gurgaon and your bid quotation No nil dated 26.05.2024 opened on 02.08.2024 against tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024, dated 30.05.2024.

Dear Sir/Madam,

With reference to your bid quotation no nil dated 26.06.2024 were opened on dated 11.07.2024 Technical Bid and dated 02.08.2024 Price Bid along with enclosures /annexure against subject tender were accepted and rate offered/quoted by your firm was approved for rate contract under open tender for "Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Gurgaon Plant. The award of Work Order on only mentioned rate as under:

S. No.	Specification of Materials	Main Task of the agency/party	Qty. of Expired Drugs/ Medicines	Rate for disposal of Expired Medicines per Kg	GST (18%) per Kilogram	Rate for disposal of Expired Medicines with GST (per Kg)	Total Amount of work order for 70,000.00 Kilograms
1.	Disposal of Life Expired Drugs/ Medicines (Tablets, Syrup, Capsules Injections & others)	"Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Gurgaon Plant	70,000 Kgs (tentative, may large vary)	Rs.12.00 per Kg (Twelve Rupees only) per Kg	Rs. 2.16 per Kg (Two Rupees & Sixteen Paisa only) per Kg	Rs. 14.16 per Kg (Rupees Fourteen & Sixteen Paisa only) per Kg	Rs.9,91,200.00 (Rupees Nine Lac ninety one thousand & two hundred only)

Note:-This work order contract valid subject to the following terms and conditions:

Page 01 of 02

19/09/2024

1. This Work Order shall be bound all the terms & conditions laid in the tender documents of tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024 dated 30.05.2024 read with acceptance of LOI & affidavit submitted by bidder/party.
2. The contract will be with financial limit and Work Order with unlimited variation in quantities indicated in the tender.
3. The estimated value of the work order awarded to you is Rs. 9, 91, 200.00 approx (Rupees Nine Lacs, Ninety One Thousand & Two Hundred Only) including GST.
4. The party/agency shall collect the expired drugs/medicines on "as is where is basis is".
5. The party must complete the work within 60days from the date of issuance of this work order.
6. Delayed work, penal charges @ 0.5% per week shall be deducted for any delay, maximum up to 5.0%.
7. Payment terms : Payment will be released to the agency on successful completion of work based upon invoice/s & certificate/s submission within 60 days after deduction of statutory liabilities like as TDS etc. as per rules.
8. GST @18.0% shall be applicable.
9. Payment shall be made in cheque only.
10. IDPL will have the right to cancel the contract at any time without assigning any reason thereof.
11. IDPL will not provide any manpower, tools and machines etc. for the said work.
12. All the materials, tools, trucks & labour should be through proper gate entry.

For Indian Drugs & Pharmaceuticals Ltd.

Handwritten signature
19/09/2024
Sr. Manager, Quality Control

Cc to:

1. General Manager, IDPL Gurgaon Plant
2. I/c (F&A), IDPL Gurgaon Plant
3. M/s Om Security & Services (P) Ltd.
4. Office file
5. Concern file

Page 02 of 02

HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II, Hisar Ph. 01662-250891(O)

Email:- hspcbrohr@gmail.com



No. HSPCB/BMW/2020-2021

Dated 10/12/2020

Authorization No. BMW20HIS7876950

Application No.
7876950

Date of Submission 07/12/2020

**Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.**

1. M/s : Synergy Waste Management Pvt. Ltd., an occupier or operator of the facility located at Plot No.168 Sector 27-28, HUDA Industrial Area, Hisar, is hereby granted an authorisation for; Collection,Storage,Reception,Transportation,Treatment or processing or conversion,Recycling,Disposal or destruction use

2. M/s : Synergy Waste Management Pvt. Ltd., is hereby authorized for handling of Biomedical Waste as per the capacity given below;

- (i) Number healthcare facilities covered by CBMWTF: -
(ii) Installed treatment and disposal capacity: Kg/Day
(iii) Area or distance covered by CBMWTF: -
(iv) Quantity of Biomedical waste handled, treated or disposed:

Category	Type of Waste	Quantity Generated or collected in Kg/day
Yellow	a) Human Anatomical Waste	
	b) Animal Anatomical Waste	
	c) Soiled Waste	
	d)Expired or Discarded Medicines	
	e)Chemical Solid Waste	1119.7
	f) Chemical Liquid Waste	
	g)Discarded linen, mattresses, beddings contaminated with blood or body fluid	
	h) Microbiology, Biotechnology and other clinical laboratory waste	
Red	Contaminated waste (Recyclable)	321.5
White(Translucent)	Waste sharps including Metals	0.45
Blue	Glassware	117.5
	Metallic Body Implants	

3. This authorisation shall be in force for CBMWTF from a period of 01/04/2021 To 30/09/2025 Year from the date of issue.

4. This authorisation is subject to the condition stated below and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.



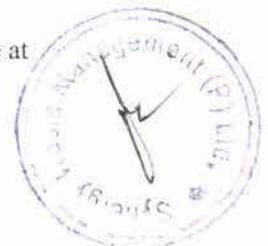
Shubham

11/7/24

84

TERMS & CONDITIONS OF AUTHORISATION:-

1. The applicants shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified vide No.S.O. 630(E) dated 20th July,2016
2. Bio-Medical Waste shall be treated & disposed off in Compliance with the standards prescribed in Schedule 1.
3. Every occupier where required shall setup in accordance with the time schedule-IV, requisite treatment Bio-Medical Waste treatment facilities like incinerator,autoclave,microwave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into containers/bags at appoint of generation with Shedule-II prior to its storage, transportation,treatment & disposal.The containers shall be labeled according to Schedule-II
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in schedule III, also carry information according to Schedule IV.
7. Notwithstanding anything contains in Motors Vehicle Act, 1995 or rules there under, untreated the Bio-medical Waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Govt.
8. No untreated Bio-Medical Waste Shall be kept stored beyond a period of 48 hours.
9. Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment disposal of Bio-Medical Waste in accordance with those rules & any guideline issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed pollution control devices should be installed/retrofitted with the incinerator to acheive the above emission limits, if necessary.
12. Waste to be incinarated shall not be chemically treated with any chlorinated disinfectants.
13. Chlorinated plastics shall not be incinarated.Toxic metals in incinaration ash shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Deisel shall be used as fuel in the incinarator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & Environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with the special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorization would be subject/having proper disposal system for Bio-Medical Waste.
18. The unit shall maintained a log Book for suggestion/collection of Bio-Medical Waste at the source (i.e.wards) and also for each category of waste i.e.incienaration, autoclaving or landfill etc.
19. The yellow Bags should be non chlorinated bags.



20. The every occupier will also submit the copy of agreement every year before 30th April from any authorised services provider.

Specific Conditions

General Deficiencies

1. 1. Unit will submit annual returns regularly before 30th June every year.
2. Unit will submit the fresh agreements with service providers on yearly basis.
3. The unit will comply with provisions of the BMW Rules, 2016 and Environment Protection Act, 1986.
4. The unit will abide by the directions/guidelines HSPCB/CPCB/ Decisions of any court/EPCA/ direction of any competent authority issued from time to time.
5. The unit will comply with guidelines issued by CPCB for CBWTFs
6. The unit will run & maintain the pollution control devices i.e. ETP, APCM & HWM facilities in well working and will maintain the separate proper logbooks of the same
7. The unit will handle the BMW related to COVID waste, strictly as per the Guidelines/instructions issued by HSPCB/CPCB /Govt. of India.
8. That authorization under BMW rules 2016 shall not provide immunity from any other Act/Rule applicable on the unit.
9. If fails to comply with conditions/provisions of BMW rules 2016 the authorizations granted shall be revoked automatically without giving any notice

Rakesh Kumar
Bhonsle

Digitally signed by
Rakesh Kumar Bhonsle
Date: 2020.12.10
17:46:37 +05'30'

Regional Officer Hissar
Haryana State Pollution
Control Board.





SYNERGY WASTE MANAGEMENT (P) LTD.



Hisar, Plot No 168, Sector - 27, 28, Huda Industrial Area, Hisar, Haryana, 125044
 Regd Office: 517-518, 5th Floor DMall, Rohini West, New Delhi - 110085, India Phone : 91-11-27933371-81,49222982
 Email : info@synergyworld.co.in CIN - U74999DL2005PTC283340 GSTIN -06AAICS9088H1ZS

TAX INVOICE

Original
 Duplicate
 Triplicate

Name: **Indian Drugs & Pharmaceuticals Ltd.
(Gurugram)**

CharID PHMCLn1890

Address: Old - Delhi Gurugram Road, Dundaheera
Gurugram, Haryana ,122016

GSTIN/UIN 06AAACI2471C3Z1

Email vermadilipidpl@gmail.com

Phone

PO No

Bill No **HR/24-25/T/143**

Bill Date 19-11-2024

Reverse Charges NO

Place of Service Gurugram

Service Address Old - Delhi Gurugram Road, Dundaheera
Gurugram, Haryana ,122016

DESCRIPTION	SAC	Weight in KG	Rate(Rs)	Amount
Service Charges For Destruction of Expired / Damaged Goods / Medicine Recieved On.(25/10/2024 To 08/11/2024)	999432			
		69415	12	832980.00
			Total	832980.00
			CGST 9%	74968.20
			SGST 9%	74968.20
In Words : Rupees Nine Lakh Eighty Two Thousands Nine Hundred and Sixteen Only			Grand Total	982916.00
Bank Details: Punjab National Bank Account No: 0203002102002824 IFSC Code: PUNB0020300				

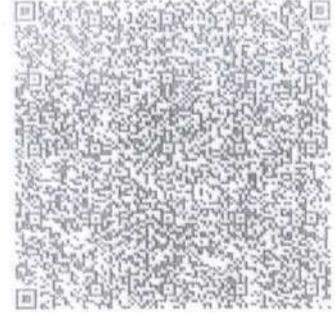
- 1) All Disputes subject to Haryana Jurisdiction only.
- 2) Interest @24% shall be charged if payment not made within 7days
- 3) All payment to be made in favour of "Synergy Waste Management Private Limited"
- 4) Service Charge include cost of inseparable consumbles.
- 5) Payment to be accepted throught Cheque/DD/Bank Transfers only.
- 6) Computer Generated Invoice.

For Synergy Waste Management (P) Ltd.



06AAICS9088H1ZS

SYNERGY WASTE MANAGEMENT PRIVATE LIMITED



1.e-Invoice Details

IRN : dc6684c329f9709b83735568f4d900a5614d8a Ack No. : 132420492701720
9fc756987c68d8da0bf1ef0981

Ack Date : 06-12-2024 15:40:00

2.Transaction Details

Supply type Code : B2B

Document No. : HR/24-25/17143

IGST applicable despite Supplier and
Recipient located in same State : No

Place of Supply : HARYANA

Document Type : Tax Invoice

Document Date : 19-11-2024

3.Party Details

Supplier :

GSTIN : 06AAICS9088H1ZS
SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
Plot No 168, Sector - 27, 28 Huda Industrial Area
Hisar 125044 HARYANA
9212310081 info@synergyworld.co.in

Recipient :

GSTIN : 06AAACI2471C3Z1
Indian Drugs & Pharmaceuticals Ltd. (Gurugram)
Old - Delhi Gurugram Road, Dundaheera
Gurugram Place of Supply: HARYANA
122016 HARYANA
7827268835 vermadilipidpl@gmail.com

4.Details of Goods / Services

SlNo	Item Description	HSN Code	Quantity	Unit	Unit Price(Rs)	Discount(Rs)	Taxable Amount(Rs)	Tax Rate(GST + Cess State Cess + Cess Non.Advol)	Other charges	Total
1		999432	0	OTH	0	0	832980	18.00 + 0.00 0.00 + 0	0	982916.4

Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	State CESS	Discount	Other Charges	Round off Amt	Tot Inv. Amt
832980.00	74968.20	74968.20	0.00	0.00	0.00	0.00	0.00	0.60	982916.00

Generated By : 06AAICS9088H1ZS

Print Date : 06-12-2024 16:41:58



132420492701720

eSign

Digitally Signed by NIC-IRP
on :2024-12-06 15:40:00



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड
(भारत सरकार का संस्थान)
गुडगांव प्लांट:
पुराना दिल्ली गुडगांव रोड, दुन्दाहेरा, गुरुग्राम-122016 (हरियाणा)
फोन/फैक्स (कॉर्पोरेट) : 0124-2455519 फोन : 0124-2340035
वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DUGS DISPOSAL/01/2024/..576

Date : 19/09/2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Reg. Office: 517-518, 5th Floor, D-Mall
Sector-10, Rohini, New Delhi-110085
Tel: 011-27933371 , E mail:info@synergyworld.co.in

Subject: Award of Work for "Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Plant Gurgaon and your bid quotation No nil dated 26.05.2024 opened on 02.08.2024 against tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024, dated 30.05.2024.

Dear Sir/Madam,

With reference to your bid quotation no nil dated 26.06.2024 were opened on dated 11.07.2024 Technical Bid and dated 02.08.2024 Price Bid along with enclosures /annexure against subject tender were accepted and rate offered/quoted by your firm was approved for rate contract under open tender for "Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Gurgaon Plant. The award of Work Order on only mentioned rate as under:

S. No.	Specification of Materials	Main Task of the agency/party	Qty. of Expired Drugs/ Medicines	Rate for disposal of Expired Medicines per Kg	GST (18%) per Kilogram	Rate for disposal of Expired Medicines with GST (per Kg)	Total Amount of work order for 70,000.00 Kilograms
1.	Disposal of Life Expired Drugs/ Medicines (Tablets, Syrup, Capsules Injections & others)	"Collection, Transport, Treatment and Disposal" of Life Expired Drugs/ Medicines of IDPL Gurgaon Plant	70,000 Kgs (tentative, may large vary)	Rs.12.00 per Kg (Twelve Rupees only) per Kg	Rs. 2.16 per Kg (Two Rupees & Sixteen Paise only) per Kg	Rs. 14.16 per Kg (Rupees Fourteen & Sixteen Paise only) per Kg	Rs.9,91,200.00 (Rupees Nine Lac ninety one thousand & two hundred only)

Note:-This work order contract valid subject to the following terms and conditions:

Handwritten signature and date: 19/09/2024

Page 01 of 02



Handwritten signature and date: 19/09/2024

पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, पुराना दिल्ली गुडगांव रोड, दुन्दाहेरा, गुरुग्राम-122016 (हरियाणा)
Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

1. This Work Order shall be bound all the terms & conditions laid in the tender documents of tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024 dated 30.05.2024 read with acceptance of LOI & affidavit submitted by bidder/party.
2. The contract will be with financial limit and Work Order with unlimited variation in quantities indicated in the tender.
3. The estimated value of the work order awarded to you is Rs. 9, 91, 200.00 approx (Rupees Nine Lacs, Ninety One Thousand & Two Hundred Only) including GST.
4. The party/agency shall collect the expired drugs/medicines on "as is where is basis is".
5. The party must complete the work within 60days from the date of issuance of this work order.
6. Delayed work, penal charges @ 0.5% per week shall be deducted for any delay, maximum up to 5.0%.
7. Payment terms : Payment will be released to the agency on successful completion of work based upon invoice/s & certificate/s submission within 60 days after deduction of statutory liabilities like as TDS etc. as per rules.
8. GST @18.0% shall be applicable.
9. Payment shall be made in cheque only.
10. IDPL will have the right to cancel the contract at any time without assigning any reason thereof.
11. IDPL will not provide any manpower, tools and machines etc. for the said work.
12. All the materials, tools, trucks & labour should be through proper gate entry.

For Indian Drugs & Pharmaceuticals Ltd.

Handwritten signature
29/09/2024
Sr. Manager, Quality Control

Cc to:

1. General Manager, IDPL Gurgaon Plant
2. I/c (F&A), IDPL Gurgaon Plant
3. M/s Om Security & Services (P) Ltd.
4. Office file
5. Concern file



Handwritten signature
04/12/2024
Sr. Manager (Q)

Page 02 of 02

Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5646

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

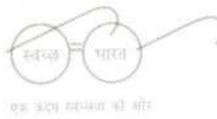
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **18 BAGS & 298 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **4835 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **31.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-D-3572** & GATE PASS NO: **08963**, DT. **30.10.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **04.11.2024** to **06.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

गुरुग्राम प्लांट

पुराना दिल्ली गुडगांव रोड, डुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/फैक्स (कार्यालय) : 0124-2455519 | मोबा. : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 30.10.2024

To,
M/s SYNERGY WASTE MANAGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant M/s SYNERGY WASTE MANAGEMENT (P) LTD., Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the "Collection, Transport, Treatment and Disposal" of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (Management & Handling Rules 1998) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the said expired medicines have no commercial value and it is meant only for proper disposal as per norms.

Vehicle No.: HR 39 D 3572

No. of Cases: 18 Bags + 298 Cartoon

Weight: 4835 Kgs

RECEIVED DATE = 31/10/2024
BOX / BAG = 298 + 18
WEIGHT = 4835 Kgs
SIGN = [Signature]
31/10/24

[Signature]
[Signature] (Jshwar)



For Indian Drugs & Pharmaceutical Ltd.

[Signature]
Sr. Manager, Quality Control
(DILIP KUMAR VERMA)
Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122016 (Hr.)



पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, पुराना दिल्ली गुडगांव रोड, डुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक साकली कम्पनी, सेक्टर-18, इलेक्ट्रॉनिक्स सिटी,
मादव आर्टो मेराज के पास, गुडगाँव (हरियाणा)

SERVICE



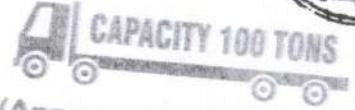
क्रमांक 7875

तारीख 30/10/2024 14:26

गाड़ी नं० HR39D3572

गाड़ी कान्टर
माल किस्म EX MIDISON
सप्लायर

कोड नं.



(Approved by Weight & Measures Deptt. of Haryana)

कुल वजन 10285 30/10/2024 समय 14:26

खाली वजन 5450 29/10/2024 समय 21:31

माल का वजन 4835

देय रुपये 70

नियम व शर्तें

1. रिकार्ड एक महीने तक उपलब्ध है।
2. गाड़ी नं. और माल ड्राईवर के बताने अनुसार।
3. वजन की जिम्मेदारी तोलते समय की है।
4. सभी शिकायतें गुडगाँव तक सीमित है।
5. माल ड्राईवर के बताने अनुसार।

OUR MOTO : MAXIMUM A



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
 (A GOVERNMENT OF INDIA UNDERTAKING)
 MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70
 Dept. Comm.



G. P. No. 68983
 Date 30/10/2024

Indent/Sale Note/
 Work Order No. IDP/GRG/COMM/DRUGS DISPOSAL/01/24 Dated 19/09/2024
 Purpose Disposal of Expired Medicines

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	kg.	4835
2.			
3.			
4.			
5.	OUT WARD IDPL GURGAON PLANT		
6.	S. No. <u>134</u>		
	Date <u>30-10-2024</u>		
7.	Out Time <u>15:00</u>		
8.	Signature <u>[Signature]</u> Security Supervisor		

HR 39D 3572



The above material is issued to M/s Synergy Waste Mgmt
[Signature] & being carried by hand/Vehicle No. HR 39D 3572
 Sig. of the receiver Loading Supervised by.....
 Full Name Mr. Mayat Sig.....
 Staff No. [Signature] Name.....
 Address Hisar-128044 Staff No.....
 Date..... Designation.....
 Sig. of CISF Rep. [Signature]
 CISF No.....
 Name.....

INDIAN DRUGS & PHARMACEUTICALS LTD.
 (A Govt. Enterprise)
 P.I. Office stamp
 Gurgaon-122016 (HR.)

(FOR CISF ONLY)

Duty/Officer Remarks.....
 Name.....
 Entry No.....
 Date..... Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5647

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

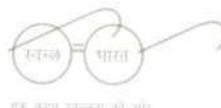
CERTIFIED THAT **85 BAGS & 210 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **6515 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **06.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-58-C-6580** & GATE PASS NO: **08965**, **DT. 05.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **06.11.2024** to **08.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**



AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



आई डी पी एल

इंडियन ड्रग्स एंड फार्मास्यूटिकल्स लिमिटेड
(सरकार का संस्थान)
गुडगाँव प्लांट
पुराना दिल्ली गुडगाँव रोड, डुन्डाहेड़ा, गुरुग्राम-122018 (हरियाणा)
फोन/फैक्स (हरियाणा) : 0124-2455519 फोन - 0124-2340035
वेबसाइट - www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 05.11.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant M/s **SYNERGY WASTE MANEGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 58 C 6580

No. of Cases: 85 Bags + 210 Cartoon

Weight: 6515 Kgs

RECEIVED DATE = 06/11/2024
BOX / BAG = 85 + 210
WEIGHT = 6515 Kgs
SIGN = VIKAS KUMAR
11/11/2024



For Indian Drugs & Pharmaceuticals Ltd.

Sr. Manager, Quality Control

(DILIP KUMAR VERMA)
Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122018 (Hr.)

Received
Suman
5/11/2024



S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



SERVICE 24 HOURS

DATE **05/11/2024**
 VEHICLE No./NAME **HR5BC/6580**
 MATERIAL **EX/MEDICIN**

S. No. **001455**
 PARTY NAME
 TIME



GROSS WEIGHT **12370 Kg** **05/11/24 17:31**

TARE WEIGHT **5855 Kg** **05/11/24 13:33**

NET WEIGHT **6515 Kg**

TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY

DRIVER
 -- --

Rs.
100/-

OPERATOR'S SIGN.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5648

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

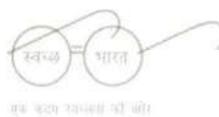
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **90 BAGS & 150 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **5275 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **06.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-E-4161** & GATE PASS NO: **08964**, **DT. 05.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **06.11.2024** to **10.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

गुडगांव प्लांट

पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/फैक्स (कार्यालय) : 0124-2455519 फोन : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN : U24231HR1961GOI03418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 05.11.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.

Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana

Tel: 011-27933371, Mob.No. 9212310052

E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANEGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: **HR 39 E 4161**

No. of Cases: **90 Bags + 150 Cartoon**

Weight: **5275 Kgs**

RECEIVED DATE = 06/11/24
BOX / BAG = 150 + 90
WEIGHT = 5275 kg
SIGN = *Vikash*
6/11/24



For Indian Drugs & Pharmaceuticals Ltd.

Received

Deepak Kumar

05/11/2024



Dilip Kumar Verma
Sr. Manager, Quality Control
(DILIP KUMAR VERMA)

Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122016 (Hr.)

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



DATE **05/11/2024**
 VEHICLE No./NAME **HR39E/4161**
 MATERIAL **EX/MEDICIN**

S. No. **001456**
 PARTY NAME
 TIME

09
 2020
 SERVICE 24 HOURS

GROSS WEIGHT **10300 Kg** **05/11/24 15:52**

TARE WEIGHT **5025 Kg** **05/11/24 13:35**

NET WEIGHT **5275 Kg**

TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY

DRIVER	Rs.	OPERATOR'S SIGN
-- --	100/-	



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA) Party
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Book No. 70

G. P. No. 08964

Dept. Comm.

Date. 05/11/2024



Indent/Sale Note/

Work Order No. IDP/HRG/Comm/DRUG DISPOSAL/01/2024

Date. 19/09/2024

Purpose. Disposal of Expired Medicines.

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	kg	5275
2.			
3.			
4.		OUT WARD	
5.	HR.39E/4161	IDPL GURGAON PLANT	
6.		S No. 135	
7.		Date. 05/11/24	
8.		Out time 16:40	
9.		Signature. [Signature]	
10.		Security Supervisor	

The above material is issued to M/s Synergy Waste Management Deepull Kumar & being carried by hand/Vehicle No. HR.39E/4161

Sig. of the receiver Loading Supervised by.....

Full Name. Mr. Hayat Sig.....

Staff No. Name.....

Address. [Address] Staff No.....

Date..... Designation.....

Sig. of CISF Rep.....

CISF No.....

Name.....



Signature: [Signature]
05/11/2024
INDIAN DRUGS & PHARMACEUTICALS LTD.
Signifying Authority
(FOR CISF ONLY) Of India (Under stamp)
Plant Office,
Dundahera, Gurgaon-122016 (HR.)

Duty/Officer Remarks.....

Name.....

Entry No.....

Date..... Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5649

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **88 BAGS & 195 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **6120 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **07.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-D-3724** & GATE PASS NO: **08966**, DT. **06.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **07.11.2024** to **14.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340

+91-11-27933371
+91-11-27933381
+91-11-27933382

 info@synergyworld.co.in
www.synergywastemgmt.com

 Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

गुरुग्राम प्लांट

पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/फैक्स (कॉर्पोरेट) : 0124-2455519 वॉन : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GO003418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GO003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 06.11.2024

To,

M/s SYNERGY WASTE MANAGEMENT (P) LTD.

Plot No. 168, Sector-27-28,HUDA Industrial Area

Hisar-125044, Haryana

Tel: 011-27933371, Mob.No. 9212310052

E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant M/s **SYNERGY WASTE MANAGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the "Collection, Transport, Treatment and Disposal" of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: **HR 39 D 3724**

No. of Cases: **88 Bags + 195 Cartoon**

Weight: **6120 Kgs**

RECEIVED DATE = 7-11-2024

195 + 88

BOX / BAG

6120 KGS

WEIGHT

7/11/2024

SIGN



For Indian Drugs & Pharmaceuticals Ltd.

Sr. Manager, Quality Control

(DILIP KUMAR VERMA)
Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122016 (Hr.)

Received
6/11/2024



CAPACITY
100
TONS

जय गंगा धर्मकंठा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कम्पनी, सेक्टर-18, इलेक्ट्रोनिक्स सिटी,
यादव आँटो नगर के पास, गुडगाँव (हरियाणा)

SERVICE



क्रमांक 7977 06/11/2024 14:14 7

गाड़ी नं० HR39D3724

गाड़ी केंटर
माल किस माल
सप्लायर

कोड नं.



(Approved by Weight &
Measures Deptt. of Haryana)

कुल वजन 11545 06/11/2024 14:14

खाली वजन 5425 06/11/2024 6:45 नियम व शर्तें

माल का वजन 6120

देय रुपये 70

1. रिकार्ड एक महीने तक उपलब्ध है।
2. गाड़ी नं. और माल ड्राइवर के बताए अनुसार।
3. वजन की जिम्मेदारी तोलते समय की है।
4. सभी शिकायतें गुडगाँव तक सीमित है।
5. माल ड्राइवर के बताए अनुसार।

OUR MOTO : MAXIMUM



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70
Dept. COOH

G. P. No. 08966
Date. 06/11/2024



Indent/Sale Note/
Work Order No. IDP/ARC/COOH/Drugs Disposal 01/2024
Purpose. DISPOSAL OF Expired Medicines
Dated. 29/09/2024

Sr. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	KG	6120
2.			
3.			
4.			
5.	HR 39D / 3724		
6.			
7.			
8.			

The above material is issued to M/s Synergy Waste Management
& being carried by hand/Vehicle No. HR 39D/3724

Sig. of the receiver
Full Name Mr. Nayat
Staff No. Haryana
Address Hissar-125001
Date 06/11/2024
Loading Supervised by Hissar
Staff No. 06/11/2024
Designation 06/11/2024



INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Govt. Of India Undertaking)
Dundahera, Gurgaon-122016 (HR.)

Duty/Officer Remark
Name
Entry No.
Date
Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5650

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

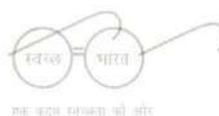
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **45 BAGS & 305 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **5645 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD**, RECEIVED ON **07.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-D-3572** & GATE PASS NO: **08967**, **DT. 06.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **07.11.2024** to **11.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)
 Gurgaon Plant
 Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)
 Telefax : 0124-2455519, Phone : 0124-2340035
 Website : www.idplindia.gov.in | CIN : U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 06.11.2024

To,
M/s SYNERGY WASTE MANAGEMENT (P) LTD.
 Plot No. 168, Sector-27-28,HUDA Industrial Area
 Hisar-125044, Haryana
 Tel: 011-27933371, Mob.No. 9212310052
 E mail:info@synergyworld.co.in

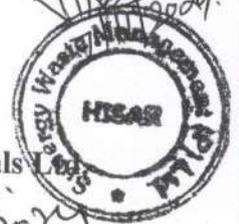
TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant M/s **SYNERGY WASTE MANAGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: **HR 39 D 3572**No. of Cases: 45 Bags + 305 CartoonWeight: 5645 Kgs

RECEIVED DATE = 7/11/2024
 BOX / BAG = 45 + 305
 WEIGHT = 5645 Kgs
 SIGN = Vik Singh



For Indian Drugs & Pharmaceuticals

Sr. Manager, Quality Control



J. Singh

Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70

G. P. No. 08967

Dept. COMH

Date. 06/11/2024



Indent/Sale Note/

Work Order No. IAP/CRB/COMH/DWG DISPOSAL(01/24) Dated 19/09/2024

Purpose DISPOSAL OF EXPIRED MEDICINES

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	KG	5645
2.			
3.		OUT WARD	
4.		DDI GURGAON PLANT	
5.	HR39D3572	0611-2024 2130	
6.		Signature	
7.		Security Supervisor	
8.			



The above material is issued to H.C. Synergy waste management & being carried by hand/Vehicle No. HR39D3572

Sig. of the receiver Loading Supervised by

Full Name. Mr. Kayat Sig.

Staff No. Haryana Name.

Address. Hisson 128044 Staff No.

Date. Designation.

Sig. of CISF Rep.

CISF No.

Name.

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Govt. Of India Undertaking)
Plant Office stamp
Dundahera, Gurgaon-122016 (HR.)

Duty/Officer Remarks

Name

Entry No.

Date

Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5651

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **80 BAGS & 312 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **6795 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **08.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-46-E-8713** & GATE PASS NO: **08968**, DT. **07.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **08.11.2024** to **15.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



आई डी पी एल

इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड
(भारत सरकार का संस्थान)
मुद्रगांव प्लांट
पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
फोन/फैक्स (कार्यालय) : 0124-2455519, 0124-2340035
वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GO003418

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GO003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 07.11.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant M/s SYNERGY WASTE MANEGEMENT (P) LTD., Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the "Collection, Transport, Treatment and Disposal" of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (Management & Handling Rules 1998) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the said expired medicines have no commercial value and it is meant only for proper disposal as per norms.

Vehicle No.: HR 46 E 8713

No. of Cases: 80 Bags + 312 Cartoon

Weight: 6795 Kgs

Received

Bejant Sharma

RECEIVED DATE : 8/11/2024
BOX/BAG : 312 + 80
WEIGHT : 6795 Kgs
SIGN : [Signature]

For Indian Drugs & Pharmaceuticals
[Signature]
Sr. Manager, Quality Control



S.S. DHARAM KANTA

Near Jawala Mill Dundaheera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



DATE

07/11/2024

VEHICLE No./N.A.ME

HR46E/8713

MATERIAL

EX. NO

S. No.

001519

PARTY NAME

TIME



GROSS WEIGHT,

12465 KG

07/11/24 21:37



TARE WEIGHT

5670 KG

07/11/24 13:39



NET WEIGHT

6795 KG

T
E
R
M
S
1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH
2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY

DRIVER

Rs.

100/-

OPERATOR'S SIGN.

SERVICE 24 HOURS



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70
Dept. COMM.



G. P. No. 88968
Date. 07/11/2024

Indent/Sale Note/
Work Order No. RDP/GRG/COMM/DRUG DISPOSAL 01/24
Dated
Purpose DISPOSAL OF EXPIRED DRUGS 09/2024

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Drugs	kg	6795kg
2.	OUT WASTE IDPL GURGAON PLANT		
3.	S. No. 139		
4.	Date 07/11/2024		
5.	Cut Time 21:26		
6.	Signature of Security Supervisor		
7.	HR46E / 8713		
8.			

The above material is issued to M/c Synergy waste Management
being carried by hand/Vehicle No. HR46E/8713
Sig. of the receiver Loading Supervised by
Full Name Mr. Koyalat Sig. 07/11/2024
Staff No. Name INDIAN DRUGS & PHARMACEUTICALS LTD.
Address Hissar-128001 Staff No. (A Govt. of India Undertaking)
Date Designation Plant Office
Dundahera, Gurgaon-122016 (HR.)
Sig. of CISF Rep. Sig. of Issuing Authority
CISF No. With rubber stamp
Name

(FOR CISF ONLY)

Duty/Officer Remarks
Name
Entry No.
Date
Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5652

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

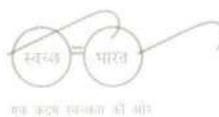
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **125 BAGS & 253 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **4920 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **08.11.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-46-F-6988** & GATE PASS NO: **08969**, DT. **07.11.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **08.11.2024** to **16.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड
(सरकार का संस्थान)
गुडगांव प्लांट:
पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
फोन/फैक्स (कॉम्प्लेक्स) : 0124-2455519 फोन : 0124-2340035
वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 07.11.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANEGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 46 F 6988

No. of Cases: 125 Bags + 253 Cartoon

Weight: 4920... Kgs

RECEIVED DATE = 8/11/2024
BOX / BAG = 253 + 125
WEIGHT = 4920
SIGN



For Indian Drugs & Pharmaceuticals Ltd.

[Signature]
Sr. Manager, Quality Control

Received
07-11-2024

कपिल



S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



S. No.

001521

PARTY NAME

TIME

DATE
07/11/2024

VEHICLE No./NAME
HR46F/6768

MATERIAL
EX

	GROSS WEIGHT	11145 KG	07/11/24 21:16
	TARE WEIGHT	6225 KG	07/11/24 15:00
	NET WEIGHT	4920 KG	

DRIVER: --- Rs. 1007 -- OPERATOR'S SIGN.

1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY

SERVICE 24 HOURS

09 2020



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
 (A GOVERNMENT OF INDIA UNDERTAKING)
 MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70

G. P. No. 8969

Dept. COMM.

Date 07/11/2024



Indent/Sale Note/

Work Order No. DDP/ERG/COMM/Drug Disposal 01/24 Dated 19/09/2024

Purpose DISPOSAL OF EXPIRED DRUGS

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Drugs	Kg.	492014
2.			
3.			
4.			
5.	HRUGF/6988		
6.			
7.			
8.			



OUTWARD
 IDPI GURGAON PLANT
 S. No. 140
 Date 07-11-2024
 Out Time 21:26
 Signature [Signature]
 Security Supervisor

The above material is issued to M/S Synergy Waste Mgmt & being carried by hand/Vehicle No. HRUGF/6988

Sig. of the receiver [Signature] Loading Supervised by [Signature]
 Full Name H. V. Nayal Sig. [Signature]
 Staff No. Haryana Name INDIAN DRUGS
 Address Hissar-125001 Staff No. [Blank] (A Govt. Of India Undertaking)
 Date [Blank] Designation Plant Office,
 Sig. of CISF Rep. [Blank] Dundahera, Gurgaon-122016 (HR.)
 CISF No. [Blank] Sig. of Issuing Authority
 Name [Blank] With rubber stamp

(FOR CISF ONLY)

Duty/Officer Remarks.....
 Name.....
 Entry No.....
 Date.....
 Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5643

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

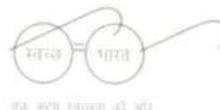
CERTIFIED THAT **150 BAGS & 235 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **6090 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **29.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-E-2629** & GATE PASS NO: **08960**, DT. **28.10.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **29.10.2024** to **31.10.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**



AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का सहायक)

गुरुग्रांम प्लांट

पुराना दिल्ली गुड़गांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/टैलेक्स (कॉम्प्लेक्स) : 0124-2455519 फोन : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 28.10.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
 Plot No. 168, Sector-27-28,HUDA Industrial Area
 Hisar-125044, Haryana
 Tel: 011-27933371, Mob.No. 9212310052
 E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANEGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the “**Collection, Transport, Treatment and Disposal**” of expired medicine against our tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further to certify that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 39E 2629

No. of Cases: 150Bags + 235Cartoon

Weight: 6090 Kgs

RECEIVED DATE = 28/10/2024
 BOX / BAG = 150 BAGS + 235 BOX
 WEIGHT = 6090 Kg
 SIGN = [Signature]



[Signature]

For Indian Drugs & Pharmaceuticals Ltd.

[Signature]
 Sr. Manager, Quality Control

(DILIP KUMAR VERMA)

Manager (Quality Control)

Indian Drugs & Pharmaceuticals Ltd.

(A Govt. of India Undertaking)

Plant Office, Gurgaon-122016 (Hr.)



पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, पुराना दिल्ली गुड़गांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



SERVICE 24 HOURS

DATE **28/10/2024**
 VEHICLE No./Nz.ME **HRS9E/2629**
 MATERIAL **EX/ND**

S. No. **001226**
 PARTY NAME
 TIME

GROSS WEIGHT **11295 Kg** **28/10/24 13:25**

TARE WEIGHT **5205 Kg** **28/10/24 09:46**

NET WEIGHT **6090 Kg**

1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER **-- --**

Rs. **100/-**

OPERATOR'S SIGN



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)

Party

(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Book No. 70

G. P. No. 08960

Dept. COMM.



Date.....

Indent/Sale Note/

Work Order No. IDP/HRG/COMM/ Drugs Disposal /01/2024

Dated 19/09/2024

Purpose Disposal of expired Medicines

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines.	kg.	6090 Kg
2.	OUT WARD		
3.	IDPL GURGAON PLANT		
4.	S. No. <u>131</u>		
5.	Date <u>28/10/24</u>		
6.	Out time <u>13:57</u>		
7.	Signature <u>[Signature]</u>		
8.	Security Supervisor		

The above material is issued to M/G Synergy waste management & being carried by hand/Vehicle No. HR 62 9794

Sig. of the receiver [Signature] Loading Supervised by HR 39 E-2629

Full Name Mr. Hayat Sig. [Signature]

Staff No. [Blank] Name [Blank]

Address Karnal Staff No. [Blank]

Date 12/09/2024 Designation [Blank]

Sig. of CISF Rep. [Signature]

CISF No. [Blank] Name [Blank]

(FOR CISF ONLY) Plant Office

Dundahera, Gurgaon-122016 (HR)

Duty/Officer Name [Blank]

Entry No. [Blank]

Date [Blank] Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5641

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

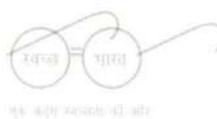
CERTIFIED THAT **630 BAGS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **5775 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD.**, RECEIVED ON **25.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-62-9794** & GATE PASS NO: **08958**, DT. **24.10.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **25.10.2024** to **27.10.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**



AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड

(भारत सरकार का संस्थान)

गुडगांव प्लांट:

पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)

फोन/फैक्स (कार्यालय) : 0124-2455519 फोन : 0124-2340035

वेबसाइट : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.

(A Government of India Undertaking)

Gurgaon Plant

Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

Telefax : 0124-2455519, Phone : 0124-2340035

Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DUGS DISPOSAL/01/2024

Date : 24.10.2024

To,
M/s SYNERGY WASTE MANAGEMENT (P) LTD.
 Plot No. 168, Sector-27-28,HUDA Industrial Area
 Hisar-125044, Haryana
 Tel: 011-27933371, Mob.No. 9212310052
 E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANAGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the "**Collection, Transport, Treatment and Disposal**" of expired medicine against our tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further to certify that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 62 9794

No. of Cases: 630 PKT

Weight: 5775 kg

RECEIVED DATE = 25/10/2024

BOX / BAG = 630

WEIGHT = 5775 / kg

SIGN



For Indian Drugs & Pharmaceuticals Ltd.

(DILIP KUMAR VERMA)
 Manager (Quality Control)
 Indian Drugs & Pharmaceuticals Ltd.
 (A Govt. of India Undertaking)
 Plant Office, Gurgaon-122016 (Hr.)

पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
 Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

Book No. **70**
 Dept. **S & P, COMM**
 Indent/Sale Note/
 Work Order No. **1DD/GRG/COMM/DRUGS**
 Purpose: **Disposal of expired Medicines**
 Date: **19/09/2024**
 Disposal No. **DISPOSAL/2024-06**
 G. P. No. **08958**
 Date: **24-10-2024**



Sl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	Kg's	5785kg
2.			
3.			
4.			
5.			
6.			
7.			
8.			

The above material is issued to **M/S Synergy Waste Management** & being carried by hand/Vehicle No. **HR629794**
 Loading Supervised by: **P. S. LTD**

Sig. of the receiver
 Full Name: **M. Harat** Sig. _____
 Staff No. **K014000** Name: _____
 Address: **H1, 205-12504** Staff No. _____
 Date: _____ Designation: _____
 Sig. of CISF Rep. _____
 CISF No. _____
 Name: _____
 DUN **GURGAON** WARD _____

(FOR CISF GURGAON PLANT)

Duty/Officer Remarks: _____
 Name: _____
 Entry No. _____
 Date: _____
 Note:- Pass is valid upto 1700 hrs. on the date of issue.
 Signature of Security Supervisor: _____

RECEIVED DATE = **25/10/2024**
 BOX / BAG = **6506**
 WEIGHT _____
 SIGN _____

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)



COMPUTERISED CAPACITY 60 TONS

SERVICE 24 HOURS

DATE	24/10/2024	S. No.	001047
VEHICLE No./NAME	HR62/9794	PARTY NAME	
MATERIAL	EX/MEDICLIN	TIME	

GROSS WEIGHT	11700 Kg	24/10/24 21:23
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TARE WEIGHT	5925 Kg	24/10/24 21:23
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NET WEIGHT	5775 Kg	
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TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY

DRIVER
 -- --

Rs. 100/- OPERATOR'S SIGN.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5642

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

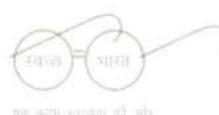
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **103 BAGS & 225 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **5780 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD**, RECEIVED ON **27.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-D-3724** & GATE PASS NO: **08959**, DT. **26.10.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **27.10.2024** to **29.10.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड
(भारत सरकार का संस्थान)
गुरुग्राम प्लांट:
पुणेवा, दिल्ली-गुरुगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
फोन/फैक्स (कार्यालय) : 0124-2455519, फोन : 0124-2340035
वेबसाइट : www.idplindia.gov.in | CIN : U24231HR1961GOI003418

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 26.10.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANEGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further to certify that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 39D 3724

No. of Cases: 103 Bags + 225 Cartons

Weight: 5780 kg

For Indian Drugs & Pharmaceuticals Ltd.

[Signature]
26/10/2024
Sr. Manager, Quality Control

(DILIP KUMAR VERMA)
Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122016 (Hr.)



[Signature] Recieved



पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, दिल्ली-गुरुगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundahera, Gurugram-122016 (Haryana)

S.S. DHARAM KANTA

Near Jawaia Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



DATE 26/10/2024

S. No. 001142

VEHICLE No./NAME HRS9D/3724

PARTY NAME

MATERIAL EX/NAD

TIME

09
2020

SERVICE 24 HOURS



GROSS WEIGHT

11205 Kg 26/10/24 16:32



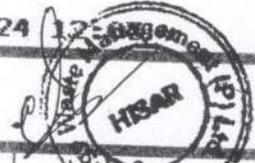
TARE WEIGHT

5425 Kg 26/10/24 12:30



NET WEIGHT

5780 Kg



- 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
- 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
- 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
- 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER

Rs.

100/-

OPERATOR'S SIGN



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA)
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Party

Book No. 70

Dept. COIMM



G. P. No. 08959

Date 26/10/2024

Indent/Sale Note/

Work Order No. IDP/GRG/COMM/DRUGS DISPOSAL/01

Purpose Disposal of Expired Medicines Dated 19/09/2024

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines	kg ³	5780kg
2.			
3.			
OUT WARD			
4.	IDPL GURGAON PLANT		
5.	S. No. <u>130</u>		
6.	Date <u>26-10-2024</u>		
7.	Out Time <u>16:40</u>		
8.	Signature <u>[Signature]</u> Security Supervisor		

The above material is issued to M. S. Synergy Waste Manage & being carried by hand/Vehicle No. HR-39D 3421

Sig. of the receiver [Signature] Loading Supervised by [Signature]

Full Name Mr. Hayat Sig. [Signature]

Staff No. [Blank] Name [Blank]

Address Haryana Staff No. [Blank]

Date 26/10/2024 Designation [Blank]

Sig. of CISF Rep. [Blank]

CISF No. [Blank]

Name [Blank]

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Government of India Undertaking)
Plant Office stamp
Bundahera, Gurgaon-122016 (HR)

Duty/Officer Remarks [Blank]
Name [Blank]
Entry No. [Blank]
Date [Blank]



Signature with Seal [Signature]

Note:- Pass is valid upto 1700 hrs. on the date of issue.



Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5644

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

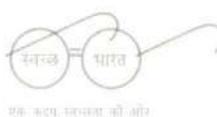
DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

CERTIFIED THAT **160 BAGS & 220 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **6400 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD**, RECEIVED ON **30.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VEHICLE NO: **HR-39-D-3724** & GATE PASS NO: **08961**, DT. **29.10.2024**, HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **02.11.2024** to **04.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**


AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085

**INDIAN DRUGS & PHARMACEUTICALS LTD.**

(A Government of India Undertaking)
Gurgaon Plant
Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)
Telefax : 0124-2455519, Phone : 0124-2340035
Website : www.idplindia.gov.in | CIN - U24231HR1961GOI003418

Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 29.10.2024

To,
M/s SYNERGY WASTE MANEGEMENT (P) LTD.
Plot No. 168, Sector-27-28,HUDA Industrial Area
Hisar-125044, Haryana
Tel: 011-27933371, Mob.No. 9212310052
E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANEGEMENT (P) LTD.,** Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 39D 3724

No. of Cases: 160Bags + 220Cartoon

Weight: 6400 Kgs

RECEIVED DATE = 30/10/24
BOX / BAG = 160 BAG + 220 Box
WEIGHT = 6400 Kgs
SIGN = VIKAS [Signature] 30/10/24



For Indian Drugs & Pharmaceuticals Ltd.

[Signature]
29/10/2024
Sr. Manager, Quality Control



(DILIP KUMAR VERMA)
Sr. Manager (Quality Control)
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. of India Undertaking)
Plant Office, Gurgaon-122016 (Hr.)

पंजीकृत कार्यालय : आई.डी.पी.एल. कॉम्प्लेक्स, पुराना दिल्ली गुडगांव रोड, दुन्डाहेड़ा, गुरुग्राम-122016 (हरियाणा)
Regd. Office : IDPL Complex, Old Delhi-Gurgaon Road, Dundaheera, Gurugram-122016 (Haryana)

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कम्पनी, सेक्टर-18, इलेक्ट्रॉनिक्स सिटी,
यादव ओटो गैराज के पास, गुडगांव (हरियाणा)

SERVICE

24

HOURS

क्रमांक : 7863

29/10/2024 14:58
तारीख :

गाड़ी नं० HR39D3724

गाड़ी CANTER
माल EX MIDASON
सप्लायर

कोड नं.

कुल वजन 11900 29/10/2024
समय 14:58खाली वजन 5500 29/10/2024
समय 11:45

माल का वजन 70

देय रुपये

(Approved by Weight &
Measures Deptt. of Haryana)

14:58

11:45

नियम व शर्तें

- रिकार्ड एक महीने तक उपलब्ध है।
- गाड़ी नं. और माल ड्राईवर के बताए अनुसार।
- वजन की जिम्मेदारी तौलते समय की है
- सभी शिकायते गुडगांव तक सीमित है।
- माल ड्राईवर के बताए अनुसार।

OUR MOTO : MAXIMUM ACCURACY



98 INDIAN DRUGS & PHARMACEUTICALS LTD.

GURGAON (HARYANA)
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Party

Back No. 70
Dept. COMM.



G. P. No. 08961
Date 29/10/2024

Indent/Sale Note/

Work Order No. IDP/GRG/COMM/DROW Dated DISPOSAL/01/24

Purpose Disposal of expired Medicines

Srl. No.	Description of Material	Unit Code	Quantity
1.	<u>Expired Medicines</u> <u>OUTWARD</u>	<u>kg</u>	<u>6400kg</u>
2.	<u>IDPL GURGAON PLANT</u>		
3.	<u>S. No. 132</u>		
4.	<u>Date 29.10.24</u>		
5.	<u>Out Time 18:40</u>		
6.	<u>Signature</u> <u>Security Supervisor</u>		
7.	<u>HR-39D3724</u>		
8.			

The above material is issued to M/S Synergy Waste Management
Vizender & being carried by hand/Vehicle No. HR-39D3724

Sig. of the receiver: Mr. Koyat
Full Name: Mr. Koyat Sig. _____
Staff No. _____ Name: _____
Address: Haryana Staff No. _____
Date: 29.10.2024 Designation: _____
Sig. of CISF Rep. _____
CISF No. _____
Name: _____

INDIAN DRUGS & PHARMACEUTICALS LTD.
(A Govt. of India Undertaking)
Plant Office
Gurgaon-122018 (HR.)

(FOR CISF ONLY)

Duty/Officer Remarks: _____
Name: _____
Entry No. _____
Date: _____ Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.





Synergy Waste Management Pvt. Ltd.

Ref: SWMPL/24-25/ 5649

Dated: 19/11/2024

**INDIAN DRUGS & PHARMACEUTICALS LTD.
OLD DELHI-GURGAON ROAD, DUNDAHERA
GURUGRAM-122016.**

DISPOSAL CERTIFICATE OF EXPIRED/DAMAGED MEDICINE

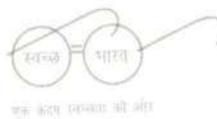
CERTIFIED THAT **110 BAGS & 205 CARTOONS** OF EXPIRED / DAMAGED MEDICINE WASTE WEIGHING **5265 KGS.** FROM **INDIAN DRUGS & PHARMACEUTICALS LTD,** RECEIVED ON **30.10.2024** AT OUR HISAR PLANT, HARYANA THROUGH VECHILE NO: **HR-62-9794** & GATE PASS NO: **08962,** DT. **29.10.2024,** HAVE BEEN INCINERATED / AUTOCLAVED / SHREDDED AND DISPOSED OFF FROM **30.10.2024** to **02.11.2024** AS PER THE APPLICABLE ENVIRONMENTAL RULES.

For **SYNERGY WASTE MANAGEMENT (P) LTD.**



AUTHORIZED SIGNATORY

(Details of stock is verified exclusively based upon the verification by the generator)



CIN NO. : U70100DL2005PTC283340



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



Ref No.:IDP/GRG/COMM/DRUGS DISPOSAL/01/2024

Date : 29.10.2024

To,
M/s SYNERGY WASTE MANAGEMENT (P) LTD.
 Plot No. 168, Sector-27-28,HUDA Industrial Area
 Hisar-125044, Haryana
 Tel: 011-27933371, Mob.No. 9212310052
 E mail:info@synergyworld.co.in

TO WHOM SO EVER IT MAY CONCERN

This is to certify that the consignment of expired medicine is been sent at your plant **M/s SYNERGY WASTE MANAGEMENT (P) LTD.**, Plot No. 168, Sector-27-28,HUDA Industrial Area , Hisar-125044, Haryana for the **“Collection, Transport, Treatment and Disposal”** of expired medicine against our tender No. IDP/GRG/COMM/DRUGS DISPOSAL/01/2024, dated 30.05.2024 in accordance with schedule of Biomedical Waste Management Act (**Management & Handling Rules 1998**) and this is to certify that the expired medicine is being Amendment Rule 2003 thereof.

This is further certified that the **said expired medicines have no commercial value** and it is meant only for proper disposal as per norms.

Vehicle No.: HR 62 9794

No. of Cases: 110 Bags + 205 CartoonWeight: 5265 Kgs

RECEIVED DATE = 30/10/2024
 BOX / BAG = 110 + 205
 WEIGHT = 5265 kg
 SIGN *Vijay Singh*
 30/10/2024

For Indian Drugs & Pharmaceuticals Ltd.

Dilip Kumar Verma
 29/10/2024
 Sr. Manager, Quality Control

(DILIP KUMAR VERMA)
 Sr. Manager (Quality Control)
 Indian Drugs & Pharmaceuticals Ltd.
 (A Govt. of India Undertaking)
 Plant Office, Gurgaon-122016 (Hr.)

CAPACITY 100 TONS		जय गंगा धर्मकांटा (फुली कम्प्यूटराईज्ड)		SERVICE 24	
पुरानी दिल्ली रोड, नजदीक मारुती कम्पनी, सेक्टर 18, इलक्ट्रानिक्स सिटी, वादेव आँटो मेराज के पास, गुडगांव (हरियाणा)					
क्रमांक	7866	29/10/2024	21:14		
गाड़ी नं.	HR629794				
गाड़ी	CANTER	कोड नं.			
माल	EX MEDICIN				
सप्लायर				(Approved by Weight & Measures Deptt. of Haryana)	
कुल वजन	11170	29/10/2024	21:14	नियम व शर्तें 1. रिकार्ड एक महीने तक उपलब्ध है। 2. गाड़ी नं. और माल ड्राईवर के बताए अनुसार। 3. वजन की जिम्मेदारी तोलते समय की है। 4. सभी शिकायतें गुडगांव तक सीमित है। 5. माल ड्राईवर के बताए अनुसार।	
खाली वजन	5905	29/10/2024	12:52		
मात का वजन	5265				
देय रुपये	70				

RUMK

OUR MOTO : MAXIMUM ACCURACY



Indian Drugs & Pharmaceuticals Ltd.

GURGAON (HARYANA) Party
(A GOVERNMENT OF INDIA UNDERTAKING)
MATERIAL GATE PASS (Returnable/non Returnable)

Book No. 70

G. P. No. 08962

Dept. Co.M.H.

Date 29/10/2024



Indent/Sale Note/

Work Order No. IDP/400/Co.M.H./DRUGS DISPOSAL/01/2 Dated 19/09/2024

Purpose Disposal of Expired Medicines

Srl. No.	Description of Material	Unit Code	Quantity
1.	Expired Medicines OUT WARD	KG.	5265
2.	IDPL GURGAON PLANT		
3.	S. No. 133		
4.	Date 29.10.2024		
5.	Out Time 21:30		
5.	Signature Security Supervisor [Signature]		
6.	HR62-9794		
7.			
8.			



The above material is issued to M/s Synergy Waste Home & being carried by hand/Vehicle No. HR62-9794

Sig. of the receiver Loading Supervised by
 Full Name Mr. Kayant Sig.
 Staff No. [Signature] Name
 Address Hissar 123044 Staff No.
 Date Designation
 Sig. of CISF Rep. [Signature] 29/10/2024

CISF No.
 Name
 INDIAN DRUGS & PHARMACEUTICALS LTD.
 (A Govt. Of India Undertaking)
 (FOR CISF ONLY) Plant Office
 Dundahera, Gurgaon-122016 (HR.)

Duty/Officer Remarks
 Name
 Entry No.
 Date
 Signature with Seal

Note:- Pass is valid upto 1700 hrs. on the date of issue.



S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



09
2020
SERVICE 24 HOURS

DATE **24/10/2024**
 VEHICLE No./NAME **HR62/9794**
 MATERIAL **EX/MEDICIN**

S. No. **001047**
 PARTY NAME
 TIME

GROSS WEIGHT **11700 Kg** **24/10/24 21:23**

TARE WEIGHT **5925 Kg** **24/10/24 13:10**

NET WEIGHT **5775 Kg** **24-10-2024**

TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER **-- --** Rs. **100/-**
 OPERATOR'S SIGN. **Sunder Singh** **24/10/24**

Handwritten signature

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



SERVICE 24 HOURS

DATE **26/10/2024**
 VEHICLE No./NAME **HR39D/3724**
 MATERIAL **EX/MAD**

S. No. **001142**
 PARTY NAME
 TIME

GROSS WEIGHT **11205 Kg** **26/10/24 16:32**

TARE WEIGHT **5425 Kg** **26/10/24 12:03**

NET WEIGHT **5780 Kg** **26-10-2024**

TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER **-- --** Rs. **100/-**
 OPERATOR'S SIGN. **Sunder Singh**

Handwritten signature

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



SERVICE 24 HOURS

DATE **28/10/2024**
 VEHICLE No./NAME **HR39E/2629**
 MATERIAL **EX/MD**

S. No. **001226**
 PARTY NAME
 TIME

GROSS WEIGHT **11295 Kg** **28/10/24 13:25**

TARE WEIGHT **5205 Kg** **28/10/24 09:46**

NET WEIGHT **6090 Kg** **28/10/24**

TERMS
 1. RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
 2. VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
 3. ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
 4. ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER **-- --** Rs. **100/-**
 OPERATOR'S SIGN. **Sunder Singh** **28/10/24**

Handwritten signature

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कंपनी, सैक्टर-18, इलेक्ट्रॉनिक्स सिटी,
यादव आँटो गैराज के पास, मुहगाँव (हरियाणा)

SERVICE

24

HOURS

क्रमांक: 7863

29/10/2024 14:58

क्रमांक:

तारीख:

HR39D3724

गाड़ी नं०

CANTER

गाड़ी EX MIDASON

माल किस

सप्लायर

कोड नं.

11900 29/10/2024

14:58

कुल वजन

5500 29/10/2024

11:45

खाली वजन

6400

माल का वजन 70

देय रुपये



(Approved by Weight & Measures Deptt. of Haryana)

नियम व शर्तें

1. रिकार्ड एक महीने तक उपलब्ध है।
2. गाड़ी नं. और माल ड्राइवर के बताने अनुसार।
3. वजन की जिम्मेदारी तौलते समय की है।
4. सभी शिकायतें मुहगाँव तक सीमित है।
5. माल ड्राइवर के बताने अनुसार।

OUR MOTO : MAXIMUM ACCURACY

GRAPHICS : 99997 46174

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कंपनी, सैक्टर-18, इलेक्ट्रॉनिक्स सिटी,
यादव आँटो गैराज के पास, मुहगाँव (हरियाणा)

SERVICE

24

HOURS

क्रमांक: 7866

29/10/2024 21:14

क्रमांक:

तारीख:

HR629794

गाड़ी नं०

CANTER

गाड़ी EX MEDICIN

माल किस

सप्लायर

कोड नं.

कुल वजन 11170 29/10/2024

21:14

खाली वजन 5905 29/10/2024

12:52

माल का वजन 5265

देय रुपये 70



(Approved by Weight & Measures Deptt. of Haryana)

नियम व शर्तें

1. रिकार्ड एक महीने तक उपलब्ध है।
2. गाड़ी नं. और माल ड्राइवर के बताने अनुसार।
3. वजन की जिम्मेदारी तौलते समय की है।
4. सभी शिकायतें मुहगाँव तक सीमित है।
5. माल ड्राइवर के बताने अनुसार।

OUR MOTO : MAXIMUM ACCURACY

GRAPHICS : 99997 46174

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कंपनी, सैक्टर-18, इलेक्ट्रॉनिक्स सिटी,
यादव आँटो गैराज के पास, मुहगाँव (हरियाणा)

SERVICE

24

HOURS

क्रमांक: 7875

30/10/2024 14:26

क्रमांक:

तारीख:

HR39D3572

गाड़ी नं०

CANTER

गाड़ी EX MIDISON

माल किस

सप्लायर

कोड नं.

कुल वजन 10285 30/10/2024

14:26

खाली वजन 5450 29/10/2024

21:31

माल का वजन 4835

देय रुपये 70



(Approved by Weight & Measures Deptt. of Haryana)

नियम व शर्तें

1. रिकार्ड एक महीने तक उपलब्ध है।
2. गाड़ी नं. और माल ड्राइवर के बताने अनुसार।
3. वजन की जिम्मेदारी तौलते समय की है।
4. सभी शिकायतें मुहगाँव तक सीमित है।
5. माल ड्राइवर के बताने अनुसार।

OUR MOTO : MAXIMUM ACCURACY

GRAPHICS : 99997 46174

CAPACITY

100

TONS

जय गंगा धर्मकांटा

(फुली कम्प्यूटराईज्ड)

पुरानी दिल्ली रोड, नजदीक मारुती कम्पनी, सेक्टर-18, इलेक्ट्रॉनिक्स सिटी,
यादव अँटो गैराज के पास, गुडगांव (हरियाणा)

SERVICE

24

HOURS

क्रमांक :

7977

तारीख :

06/11/2024 14:14

गाड़ी नं०

HR39D3724

गाड़ी

माल किसिम
सप्लायरCANTER
EX MAD

कोड नं.

(Approved by Weighing
Measures Deptt. of Haryana)

कुल वजन

11545

समय
06/11/2024

14:14

खाली वजन

5425

समय
06/11/2024

6:45

माल का वजन

6120

देय रुपये

70

Boj
06-11-2024

नियम व शर्त

- रिकार्ड एक महीने तक उपलब्ध है।
- गाड़ी नं. और माल ड्राइवर के बताए अनुसार।
- वजन की जिम्मेदारी तोलते समय की है।
- सभी शिकायतें गुडगांव तक सीमित है।
- माल ड्राइवर के बताए अनुसार।

OUR MOTO : MAXIMUM ACCURACY

GSAFHQIS : 09092 48174

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



DATE

05/11/2024

VEHICLE No./NAME

HR39E/4161

MATERIAL

EX/MEDICIN

S. No.

001456

PARTY NAME

TIME



GROSS WEIGHT

10300 Kg

05/11/24 15:52



TARE WEIGHT

5025 Kg

05/11/24 13:35



NET WEIGHT

5275 Kg

Sunder Singh
Hukum
Operator's Sign.

- RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
- VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
- ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
- ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER

Rs.

100/-

OPERATOR'S SIGN.

S.S. DHARAM KANTA

Near Jawala Mill Dundahera Distt Gurgaon (HR)

COMPUTERISED CAPACITY 60 TONS



DATE

05/11/2024

VEHICLE No./NAME

HR39C/6580

MATERIAL

EX/MEDICIN

S. No.

001455

PARTY NAME

TIME



GROSS WEIGHT

12370 Kg

05/11/24 17:31



TARE WEIGHT

5855 Kg

05/11/24 13:33



NET WEIGHT

6515 Kg

Sunder Singh
Hukum
Operator's Sign.

- RECORD WILL NOT BE AVAILABLE AFTER ONE MONTH.
- VEHICLE NO. & MATERIAL IS WRITTEN ACCORDING TO DRIVER.
- ONCE THE VEHICLE LEAVES THE PLATFORM WE ARE NOT RESPONSIBLE.
- ALL DISPUTES SUBJECT TO GURGAON JURISDICTION ONLY.

DRIVER

Rs.

